

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 20/03/2017

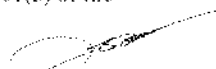
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70272/2017-SM[BR] dated 08/03/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/21/2011	C.C.E & ST, NOIDA C-56/42, Sector-62, Noida- 201307
		Name and Address of Respondent
2		SAMSUNG INDIA ELECTRONICS PVT LTD B-1, SECTOR-81, PHASE-II, NOIDA ,,

Copy To3 Advocates(s) / Consultant(s):

V. Lakshmi Kumaran, ALD
3/1A/3 OPP AUTO
SALES, Above the Office Of
Blue Dart/DHL Courier,
COLVIN ROAD, LOHIA
MARG ALLAHABAD-211001

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishun Pitamah Marg, New Delhi-5

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

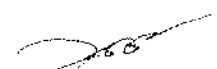
12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Guard File


 Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. 1

APPEAL No.ST/21/2011-ST[SM]

(Arising out of Order-in-Appeal No. 303-ST/APPL/NOIDA/2010 dated 30/09/2010 passed by Commissioner of Central Excise & Customs (Appeals), Noida)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise, Noida

Appellant

Vs.

M/s Samsung India Electronics Pvt. Ltd.

Respondent

Appearance:

Shri D.K. Deb, Assistant Commissioner (AR)
Shri Atul Gupta, Advocate

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 08/03/2017
Date of Decision : 08/03/2017

FINAL ORDER NO.: 70272/2017.....



Per: Anil Choudhary

The revenue is in appeal against the impugned Order-in-Appeal No. 303-ST/APPL/NOIDA/2010 dated 30/09/2010 on the ground that the learned Commissioner have exceeded jurisdiction by remanding the matter back to the adjudicating authority for a denovo decision in the light of the directions contained in the impugned order.

2. Heard the parties.
3. Having considered the rival submissions and on perusal of record, I find that one of the ground before the learned Commissioner (Appeals) was violation of the principle of natural Justice, as the Order-in-Original had been passed without giving adequate opportunity of hearing to the respondent-assessee. In this view of the matter, I find that there is no error in the order of learned Commissioner in passing an order of remand with directions.
4. Accordingly, the appeal filed by revenue is dismissed.

(Dictated in Court)

-Sd/-

(ANIL CHOUDHARY)
Member (JUDICIAL)

प्रमाणित प्रति / Certified True Copy

सहायक पंजीयन / Asstt. Registrar
सीमाशुल्क, संपादनशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

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